

in regular employment against normal vacancies arising from time to time depending upon eligibility and suitability. In addition about 52,000 posts have been created under the decasualisation scheme to absorb casual labour. It is, however, not possible to absorb all casual labour straight-way regardless of availability of vacancies and other relevant considerations.

Casual Labour are entitled to pensionary benefits on absorption in regular employment whereafter half the period of employment after attaining temporary status is reckoned for pensionary benefits. It has not been found feasible to liberalise these provisions.

The Group Insurance Scheme for Central Government Employees is applicable only to employees in regular employment. It does not apply to casual labour

**Report of Inter-Ministerial Committee on Central incentive schemes for industrial development of backward areas**

67. SHRI L.K. ADVANI: Will the Minister of INDUSTRY be pleased to state;

(a) whether consideration of the recommendations made by the Inter-Ministerial Committee constituted to review and revise the Central incentive schemes for the industrial development of backward areas in its report submitted in December 1986 has been completed;

(b) if so, the outcome thereof and the action proposed to be taken thereon; and

(c) the salient recommendations made by the Committee?

THE MINISTRY OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). The Inter-Ministerial Committee's recommendations inter-alia deal with:-

- (a) Establishment of growth centres.
- (b) Identification of backward districts.
- (c) Revision of existing Central Incentive Scheme.

The Government has taken the following decisions which have a bearing on the main recommendations of the Inter-Ministerial Committee:

- (i) The Central Investment Subsidy Scheme has been discontinued with effect from 1.10.1988;
- (ii) A scheme to set up 100 new growth centres all over the country endowed with necessary infrastructural facilities in respect of power, water, telecommunication and banking has been announced.

The recommendations of the Inter-Ministerial Committee will be examined in the light of decisions already taken.

**Jaldhara Scheme**

68. SHRI L.K. ADVANI: Will the Minister of ENERGY be pleased to state:

(a) the total number of ISI marked energy efficient electric pumpsets installed during 1988-89 under the Jaldhara Scheme against the targeted number and the number of pumpsets actually energised so far;

(b) the State-wise, number of marginal and poor farmers in the drought prone areas who have been benefited from this scheme; and

(c) the total amount spent on the scheme, so far?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) Under the Jaldhara Scheme, which was launched in 1988-89, 13 States have been identified where 50000 pumpset connections are to be released to the marginal and poor farmers in drought prone areas. Schemes in five States, namely Andhra Pradesh, Madhya Pradesh, Orissa, Rajasthan and West Bengal covering a target of energization of 17958 pumpsets, were sanctioned during 1988-89. As the Jaldhara Scheme was cleared for implementation only in the last week of January, 1989, no progress was achieved in energization of pumpsets during 1988-89. Upto November, 1989, 1055 number ISI marked pumpsets have been energized.

(b) The statewise number of marginal and poor farmers under the drought prone areas who have benefited by the scheme are as given under:-

(1) Andhra Pradesh	378
(2) Orissa	677
	1055

(c) The Rural Electrification Corporation has released Rs. 6.03 crores as grant towards installation of 17958 pumpsets in the States of Andhra Pradesh, Madhya Pradesh, Orissa, Rajasthan and West Bengal.

#### **Industrial growth centres in Kerala**

69. **SHRI MULLAPPALLY RAMACHANDRAN:** Will the Minister of INDUSTRY be pleased to state:

(a) the number of industrial growth centres allocated to the State of Kerala;

(b) the districts in the State where

growth centres are proposed to be set up; and

(c) the allocation made for each of them?

**THE MINISTER OF INDUSTRY (SHRI AJIT SINGH):** (a) to (c). Under the new growth centres scheme, Kerala has been allocated two growth centres, which are proposed to be set up in the districts of Alleppey and Cannanore. Each growth centre would be provided with funds of the order of Rs. 25-30 crores.

#### **Vayudoot Services to Calicut**

70. **SHRI MULLAPPALLY RAMACHANDRAN:** Will the Minister of CIVIL AVIATION be pleased to state:

(a) the stations connected to Calicut Airport by Vayudoot service;

(b) whether these flights have been regular over the past three months;

(c) if not, the main reasons for irregularity; and

(d) whether Government propose to connect Calicut to any more Vayudoot stations and if so, the details thereof?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) The stations connected by Vayudoot services operating to and through Calicut are as follows:

1. Madras; 2. Bangalore; 3. Trivandrum; 4. Cochin; 5. Agatti

(b) and (c). Vayudoot flights operating to and through Calicut were regular during the months of September & November, 1989. However, during the month of October, 1989, 5 flights were cancelled due to non-availabil-